

The present rates are based on estimated cost of acquisition and development without any extra levy, and hence there is little scope for reduction.

(f) The list is being prepared by the DDA.

(g) As per DDA's plans, this work would commence within the current year.

Entrance Examination of Medical Colleges

285. SHRI HARSHVARDHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether waiting list along with the result has been published in respect of entrance examination for admission into medical colleges conducted by Central Board of Secondary Education; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b). The Central Board of Secondary Education has reported that the Waiting List has been made public and is being published in the Newspapers and that candidates in the waiting list are being informed separately by post.

[English]

Students Selected for Post Graduate Medical Courses by ANMS

287. SHRI EDUARDO FELLEIRO:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the All India Institute of Medical Sciences conducted an examination on all-India basis for selection of students for post-graduate medical courses like M.D., M.S. etc.;

(b) if so, when were the results of the above examination published;

(c) whether the students selected for the above post-graduate medical courses have not yet been admitted to any colleges so far; and

(d) if so, the action proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Yes, Sir/Madam.

(b) The result was declared on 22nd March, 1990 by A.I.I.M.S.

(c) and (d). The matter of allotment of post-graduate medical courses to select students has been taken up with the Supreme Court of India seeking certain clarifications and the matter is before the Hon'ble Court for decision.

[Translation]

F.P. Unit in Rosarha Bihar

288. SHRI DASAI CHOWDHARY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Rosarha Parliamentary Constituency (Bihar) is industrially backward;

(b) whether fruits like lichi, mango, tomato, guava are being produced in the above said area on a large scale but due to lack of some food processing industry farm-

ers are not able to get adequate profit:

(c) if so, whether Government propose to set-up a food processing industry in Rosarha in public interest; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Information is being collected and will be laid on the Table of the House.

(b) to (d). While fruits like lichi, mango, tomato etc. are being produced in the above said area, the capacity utilisation of the units engaged in the manufacture of fruits and vegetables products in Bihar has been well below the national average. The Ministry of Food Processing Industries have no proposal to set up food processing industry in Rosera Parliamentary Constituency.

Ban on Lift Irrigation Projects

289. SHRI RAM SAJIWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a ban has been imposed on construction of lift irrigation projects on river Ganga, Yamuna and its tributaries Ken, Bangey and Paisuni in Uttar Pradesh;

(b) if so, whether the ban is likely to be lifted soon for the benefit of the farmers;

(c) if so, by what time; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). There is no general ban as such on lift irrigation

projects on these rivers. But the scheme is required to be examined with reference to the water flow available and the share thereof that can be earmarked for the project.

[English]

Amount Collected by Apparel Export Promotion Council

291. PROF. K.V. THOMAS: Will the Minister of TEXTILES be pleased to state:

(a) the amount of Open Tender System and Earnest Money Deposit/Bank Guarantee forfeiture money collected so far by Apparel Export promotion Council as on 31st March, 1990;

(b) whether full or part amounts have been transferred to Government and whether it has been credited to the Consolidated Funds of India;

(c) the position of untransferred amounts held by Apparel Export Promotion Council; and

(d) how that money is proposed to be utilized?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d). The Apparel Export Promotion Council had collected an amount of Rs. 56.60 crores under the Open Tender System and this has been credited to the Consolidated Fund of India. The total amount collected by way of EMD/BG Forfeiture as on 13.3.90 amounted to Rs. 10.7 crores out of which Rs. 4 crore has already been deposited in Consolidated Fund of India. Government has instructed the Council to immediately transfer the balance amount also to the Government Fund. This amount will be utilised for export promotion purposes.